

श्री मधु लिमये : फटकारना और क्या ? यह बिल्कुल करना चाहिये । प्रेसोडेंट चाहते हैं तो मैं पिछले 23 साल के निकाल कर दे सकता हूँ

अध्यक्ष महोदय : रेप्रोमांड का जो किया है वह मेरे खयाल में ठीक नहीं, उचित नहीं है ।

श्री मधु लिमये : सही अनुवाद है । एक शब्द भी नहीं जोड़ा गया है ।

अध्यक्ष महोदय : डिक्ज ; री देखनी पड़ेगी ।

श्री मधु लिमये : मुश्किल यही है कि आर्यक सुविधा के लिए मैंने लिखकर अंग्रेजी में दिया ।

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): Mr. Speaker, Sir, Shri Madhur Limaya's Question (Unstarred No. 900) related to prices of cotton and cloth and to profits made by textile mills. Information that was available with Government was furnished in reply and there has been no attempt to mislead the House.

Reference was made in the question to "fantastic profits made by the textile mills ranging between 50 to 1500 per cent". From the letters of the Honourable Member dated 12th June 1973 and 25th June 1973 it was clear that this was being stated on the basis of figures cited by him for 11 mills. Reference has now been made by the Honourable Member in the statements, to the effect that figures have been given in certain financial journals to this effect. It will be appreciated that whatever figures might have been given in these journals, these would have to be duly processed and checked by Government before any statement could be made on the floor of the House. Moreover, figures given in respect of 11 mills could not be taken as representative of the industry as a whole. In this context the answer given cannot be said to be either incorrect or misleading.

We have always tried to furnish true and correct information in regard to all aspects of the textile industry, including questions of prices, of cotton cloth etc. The contentions of the Honourable Member are under these circumstances untenable and unfair.

श्री मधु लिमये : उनका जवाब था :

"Government has received no information"

क्या यह सही जवाब था ? आप तो कुछ बोलते ही नहीं हैं ।

MR. SPEAKER: There can be no debate on it now.

SHRI G. VISWANATHAN (Wandiwash): He is not ready to be reprimanded.

अध्यक्ष महोदय : मैं किसी को नहीं करना चाहता । चुन लेता हूँ

श्री मधु लिमये : 115 का मतलब यही है कि गलती को पकड़ा जाए । आपको उसके बारे में फौसला लेना चाहिये ।

अध्यक्ष महोदय : मुझे पहले आपको पकड़ना पड़ेगा ।

श्री मधु लिमये : आप तो जब हमारी गलती नहीं भी होती है तब भी पकड़ते हैं ।

अध्यक्ष महोदय : आपने जो हिन्दी तर्जुमा किया है, उसका इस्तेमाल मैं नहीं करना चाहता हूँ ।

13.18 hrs

RE. INCIDENTS AT SHRADDHANAND COLLEGE, DELHI

श्री अटल बिहारी वाजपेयी (स्वालिप्यर) : हमने 377 में आपसे इजाजत मांगी थी कि दिल्ली के कालेज का मामला उठाने दिया जाय । बिना प्रिंसिपल की इजाजत के पुलिस श्रद्धानन्द कालेज में चली गई; कालेज के भीतर टीचर गैस चलाई गई, दो घंटे तक

ट्रैफिक बन्द रहा। यह चीज सारी दिल्ली में फल जाएगी तब मदन उसका नोटिस लेगा ? दिल्ली में कोई अनेम्बली नहीं है। बसों में विद्यार्थियों के साथ दुर्घटनाएँ होती हैं। परसों एक घटना हुई। डी टी सी के एक कंडक्टर ने एक विद्यार्थी को तमाचा मारा। उसके खिलाफ कोई कार्यवाही नहीं की गई। प्रिंसिपल ने डी टी सी की आथोरिटीज से सम्पर्क स्थापित किया। वे मौके पर नहीं आए। विद्यार्थियों में असन्तोष फैला हुआ है। दिल्ली में विद्यार्थी इस समय बिगड़े हुए हैं। यह मामला काबू से बाहर जा सकता है। आप मंत्री महोदय को कहें कि इस पर वह ध्यान दें। हमारा कार्लिंग स्टेशन आप एडमिट करें।

MR. SPEAKER: I shall ask the hon. Minister to make a statement on it.

श्री मधु लिम्बे (बांका) : मैंने भी नोटिस दिया था।

अध्यक्ष महोदय : अभी क्या किया है ?

श्री मधु लिम्बे : टोपल गैस छोड़ी गई, लाठी चार्ज हुआ छात्रों पर.....

SHRI JYOTIRMOY BOSU (Diamond Harbour): Have you seen the full-size photo which has come out in the papers? It is quite pathetic. Kindly admit a call-attention on this for Monday.

13.20 hrs.

TAXATION LAWS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

SHRI P. G. MAVALANKAR (Ahmedabad): I move:

"That this House do extend upto the last day of the first week of

the next Budget Session (1974), the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act 1964".

MR. SPEAKER: I have received a note from them. It is already circulated. I am very happy that they have done this. After all, we have set up a precedent here giving the reasons, Are you going to all these places:—Calcutta, Nagpur, Bombay and Ahmedabad?

SHRI P. G. MAVALANKAR: Yes, Sir.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I am told it is all cancelled.

MR. SPEAKER: I do not mind their going. I am very happy that you have submitted an explanation. It is a very healthy practice. I hope other Committees will also follow this in future.

The reasons given by them are quite strong. They have received many representations which they could not deal with within the time permitted. They are therefore asking for extension of time.

SHRI JYOTIRMOY BOSU: My submission is that they have dropped visiting these places. That is what the Chairman told me yesterday. They will be doing all their business in Delhi.

MR. SPEAKER: It is for him, not for you.

SHRI JYOTIRMOY BOSU: I am a member of the Committee.

MR. SPEAKER: He has moved it. You had better confine yourself to your Committee.